

F. No. 296/4/2018- CX-9
Government of India
Ministry of Finance
Department of Revenue
Central Board of Indirect Taxes & Customs

New Delhi, dated the 17.09.2018

Office Memorandum

Subject:-Weekly Report in respect of important developments in CBIC for the week –10.09.18 to 14.09.18 reg.

Based on the inputs received from various sections, following is the compilation of the important developments for the week –10.09.18 to 14.09.18.

1. Administrative Changes:-

- Order regarding transfer and posting in the grade of Joint/Additional Commissioner of Customs, GST and Central Excise has been issued vide Office Order No. 134/2018 dated 12.09.2018.
- Order regarding transfer and posting of Shri Avnish Bansal IRS (C&CE:2010), Deputy Commissioner, has been issued vide Office Order No. 135/2018 dated 12.09.2018.
- Order regarding appointment of Shri Gautam Wahi, IRS (C&CE:2006) Group A officer with the Cabinet Secretariat on deputation basis, has been issued vide office Order No. 136/2018 dated 13.09.2018.
- Order regarding appointment of Shri M Arun Kanth, IRS (C&CE:2007) Group A officer with the Cabinet Secretariat on deputation basis, has been issued vide office Order No. 137/2018 dated 13.09.2018.

2. Legislative Changes:-

- Notification No. 45/2018-Cus(ADD) dated 13.09.2018 issued to rescind notification No. 3/2013-Customs (ADD) dated 26.03.2013, levying Anti-dumping duty on Flat Base Steel products originating in, or exported from, People's Republic of China.
- Notification No. 46/2018-Cus(ADD) dated 13.09.2018 issued to impose definitive anti-dumping duty on the imports of "Flat Base Steel Wheels" originating in or exported from China PR for a period of 5 years at prescribed rates.
- Notification No.47/2018-Customs (ADD) dated 14.09.2018 issued to rescind the Notification No. 10/2017-Customs (ADD) dated 24.03.2017 which orders provisional assessment on imports of "1,1,1,2-Tetrafluoroethane or R-134a", originating in or exported from People's Republic of China by M/s Zhejiang Sanmei Chemical Ind. Co. Ltd (Producer/Exporter) [China PR], M/s Zhejiang Sanmei Chemical Products Co. Ltd (Exporter) [China PR] and M/s Jianguo Sanmei Chemical Ind. Co. Ltd (Producer) [China PR] into India, till the finalization of New Shipper Review initiated by DGAD vide Notification No. 15/22/2016-DGAD dated 27.02.2017.
- Notification No. 60/2018-Cus dated 11.09.2018 issued to amend notification No. 158/95-Customs dated 14th November, 1995 to allow re-import of certain indigenously manufactured electronic goods, for repair and reconditioning within seven years from the date of exportation, without payment of basic customs duty subject to the condition that the goods are re-exported back after repair and reconditioning within one year from the date of re-importation.
- Notification No. 61/2018-Customs dated 14.09.2018 issued to further amend the Notification No. 73/2005-Customs dated 22.07.2005 and Notification No. 10/2008-Customs dated 15.01.2008 to bring about necessary changes as per the second protocol amending the India Singapore Comprehensive Economic Cooperation Agreement.

3. Any Circular/Instruction:-

- Order No. 10/2018-Service Tax dated 13.09.2018 issued for re-assignment of appeals pending with Commissioner, CE & ST (Appeals) in Chandigarh Zone.
- Corrigendum to Order No. 14/2017-Service Tax dated 13.09.2018 deleting two appeals assigned to each of the Commissioner of the GST Commissionerates Chandigarh and Jalandhar.

(Hemambika R. Priya)
Commissioner(Coordination)

1. Chairman, CBIC
2. Member (GST)
3. Member (IT)
4. Member(CX, ST & Legal)
5. Member(Customs)
6. Member(Budget & Investigations)
7. Member(Admn)

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51/2018-Central Tax ,dt. 13-09-2018	Seeks to bring section 52 of the CGST Act (provisions related to TCS) into force w.e.f 01.10.2018
50/2018-Central Tax ,dt. 13-09-2018	Seeks to bring section 51 of the CGST Act (provisions related to TDS) into force w.e.f 01.10.2018
49/2018-Central Tax ,dt. 13-09-2018	Notification amending the CGST Rules, 2017 (Tenth Amendment Rules, 2018)
48/2018-Central Tax ,dt. 10-09-2018	Seeks to make amendments (Ninth Amendment, 2018) to the CGST Rules, 2017.
47/2018-Central Tax ,dt. 10-09-2018	Seeks to extend the due date for filing of FORM GSTR - 3B for newly migrated (obtaining GSTIN vide notification No. 31/2018-Central Tax, dated 06.08.2018) taxpayers [Amends notf. No. 34/2018 - CT].
46/2018-Central Tax ,dt. 10-09-2018	Seeks to extend the due date for filing of FORM GSTR - 3B for newly migrated (obtaining GSTIN vide notification No. 31/2018-Central Tax, dated 06.08.2018) taxpayers [Amends notf. No. 35/2017 and 16/2018 - CT]
45/2018-Central Tax ,dt. 10-09-2018	Seeks to extend the due date for filing of FORM GSTR - 3B for newly migrated (obtaining GSTIN vide notification No. 31/2018-Central Tax, dated 06.08.2018) taxpayers [Amends notf. No. 21/2017 and 56/2017 - CT].
44/2018-Central Tax ,dt. 10-09-2018	Seeks to extend the due date for filing of FORM GSTR - 1 for taxpayers having aggregate turnover above Rs 1.5 crores.
43/2018-Central Tax ,dt. 10-09-2018	Seeks to extend the due date for filing of FORM GSTR - 1 for taxpayers having aggregate turnover up to Rs 1.5 crores.